

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 361 OF 2017 &
IA No.236 of 2019**

Dated : 7th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Meghalaya Power Transmission Corporation Ltd. ... Appellant(s)
Vs.**

Meghalaya State Electricity Regulatory Commission & Anr.... Respondent(s)

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

ORDER

IA NO. 236 OF 2019

(Application for condonation of delay in filing rejoinder)

We have heard learned counsel for the Appellant.

For the reasons set out in the application, delay of 30 days in filing the rejoinder is condoned. IA is allowed and disposed of accordingly.

APPEAL NO. 361 OF 2017

It is submitted by the learned counsel for both the parties that pleadings are completed in this matter.

List this matter for hearing on **07-08-2019**.

**(S. D. Dubey)
Technical Member**

Pr/vt

**(Justice Manjula Chellur)
Chairperson**